

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

1. IA/4455/2023 IN C.P. (IB)/1330(MB)2020

IN THE MATTER OF

Punjab and Maharashtra Cooperative
Bank Ltd.

VS

Privilege Industries Ltd.

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant
For the Respondent: Counsel for the Respondent

ORDER

In terms of the directions of the Hon'ble NCLAT dated 05.04.2024, both the parties have appeared. The Ld. Counsel for the Erstwhile Resolution Professional/Respondent submits that in view of the plan having been approved and implemented, the SRA will have to be implemented as a necessary party. The Ld. Counsel for the Applicant prays for time to do the needful. Let the matter be posted for **02.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)